

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 245 of 1999

Tuesday this the 2nd day of March, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

Radhamony P
W/o Vasu G.
Dwarakayil,
Dally PO, Kulathupuzha,
Kollam District.

....Applicant

(By Advocate Mr. G.Sasidharan Chempazhanthiyil/Mr.Vishnu)

VS.

1. The Senior Superintendent of Post Offices, Pathanamthitta Division, Pathanamthitta.
2. Senior Superintendent of Post Offices, Kollam Division, Kollam.
3. Director of Postal Services, Southern Region, Office of the Chief Post Master, General, kerala Circle, Trivandrum.

...Respondents

(By Advocate Mr. A.Sathyananthan)

The application having been heard on 2.3.1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant, an Ex-Extra Departmental Branch Post Master, Dally Post Office, Kulathupuzha was removed from service after an enquiry under Rule 8 of the Extra Departmental Agents (Conduct & Service) Rules by A1 order dated 30.9.97. Aggrieved by the above penalty imposed on her, the applicant has filed an appeal (A2) on 27.10.97 which is yet to be considered and disposed of. Under these circumstances the applicant has filed this application impugning the A1 order on various grounds. It is also prayed as an alternative relief that the third respondent may be directed to dispose of the A2 appeal forthwith.

2. When the application came up for hearing on admission, counsel on either side agreed that the application may be closed with a direction to the third respondent to consider and dispose of the appeal submitted by the applicant (A2) within a reasonable time. It was also agreed that if the appeal is not readily available with the third respondent, the copy thereof submitted alongwith this application may be used for the purpose.

3. In view of the submission of the learned counsel on either side, the application is disposed of directing the third respondent to consider the A2 appeal filed by the applicant against the A1 order in accordance with the rules and instructions on the subject and give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 2nd day of March, 1999

R.K. AHOJA
R.K. AHOJA
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A1: True copy of the proceedings No.SSP/ADA/2/96-97 dated 30.9.97 issued by the 2nd respondent.
2. Annexure A2: True copy of the appeal dated 27.10.1997 submitted by the applicant before the 3rd respondent.

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